

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 24731/2025

[Arising out of impugned final judgment and order dated 12-04-2019 in CRLA No. 34/1992 passed by the High Court of Judicature at Allahabad]

NOHAR

Petitioner(s)

VERSUS

THE STATE OF U.P.

Respondent(s)

IA No. 136117/2025 - CONDONATION OF DELAY IN FILING

IA No. 136118/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 09-06-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE MANMOHAN

[PARTIAL COURT WORKING DAYS BENCH]

For Petitioner(s) Mr. Vikash Kumar, Adv.
Ms. Bharti Tyagi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As prayed by the learned counsel for the petitioner, list the matter after partial court working days.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)